

ASSAM ACT X OF 1943  
THE ASSAM COURT OF WARDS (DELEGA-  
TION OF POWERS) ACT, 1943

[Passed by the Assam Legislature]

(Received the assent of the Governor on the 16th July 1943)

[Published in the Assam Gazette of the 21st July 1943]

*An Act to amend the Bengal Court of Wards Act, 1879, in  
its application to Assam.*

Preamble.

WHEREAS it is expedient to amend the Bengal Court of Wards Act, 1879, in its application to Assam in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Assam Court of Wards (Delegation of Powers) Act, 1943.

(2) It extends to the whole of Assam.

(3) It shall come into force on such date as the Provincial Government may, by notification in the Official Gazette, appoint in this behalf.

Delegation  
of powers.

2. Notwithstanding anything in the Bengal Court of Wards Act, 1879, all or any of the powers it confers on a Collector may, subject to the previous approval of the Court of Wards, be delegated by him to an officer appointed to assist him in the management of Court of Wards Estates.

[Price annas 2 or 2d.]